



\$~21

\*

**IN THE HIGH COURT OF DELHI AT NEW DELHI**

+

CS(COMM) 239/2023

FMC CORPORATION & ORS.

..... Plaintiff

Through: None

versus

ADAMA INDIA PRIVATE LIMITED & ANR.

..... Defendant

Through: Mr. Abhishek Kotnala and

Mr. Deepankar Mishra,

Advocates

**CORAM:**

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**ORDER**

%

**04.09.2023**

List the matter before Hon'ble Court on the date already fixed i.e. **26.09.2023**.

**I.A.No. 16881/23 (on behalf of defendant no. 2 u/s 5 of limitation Act read with Section 151 CPC seeking condonation of delay of 87 days in filing written statement)**

**I.A.No. 16882/23 (on behalf of defendant no. 1 u/s 5 of limitation Act read with Section 151 CPC seeking condonation of delay in filing written statement)**

**I.A.No.16883/23 (u/o 1 Rule 10 (2) CPC read with Section 151 CPC seeking deletion of defendant no. 2 from the array of parties)**

Issue notice(s) to the plaintiff through counsel, via email/whatsapp.

**SIDHARTH MATHUR (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**SEPTEMBER 4, 2023/PU**

***Click here to check corrigendum, if any***